

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 275 of 2013**

**Dated : 16<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Mangalore Electricity Supply Co. Ltd. ... Appellant(s)**

**Versus**

**M/s. AMR Power Pvt. Ltd. & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Sriranga  
Mr. S.S. Naganand, Sr. Advocate  
Mr. Shodhan Babu

Counsel for the Respondent(s) : Mr. Basava Prabhu Patil, Sr. Adv.  
Mr. B.S. Prasad for R.1

**ORDER**

The learned counsel for the Respondent wants to bring to our notice the subsequent developments which have taken place in this matter. He is at liberty to file the necessary application along with an affidavit in this regard and a copy of which must be served on the learned Senior counsel for the Appellant by tomorrow i.e. on 17<sup>th</sup> January, 2014. The learned Senior counsel for the Appellant is directed to file the reply to the said affidavit on or before 1<sup>st</sup> February, 2014 after serving copy on the other side.

Post the matter for further hearing on **4.02.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

*Ts/ak*